

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 909
TO BE ANSWERED ON JULY 23, 2026**

DIFFICULTIES IN CONSTRUCTION AND HOUSING SCHEMES

NO. 909 SHRI OMPRAKASH BHUPALSINH ALIAS PAVAN RAJENIMBALKAR:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has taken note of the fact that citizens in several urban areas of the Marathwada region are facing difficulties in obtaining approvals for building construction and availing benefits under housing schemes due to Waqf Board entries in land records and if so, the details thereof;**
- (b) the number of such cases, district-wise and the steps taken for their resolution;**
- (c) whether the beneficiaries under Pradhan Mantri Awas Yojana - Urban (PMAY-U) and other housing schemes have been affected due to such issues and if so, the details of the affected beneficiaries, district-wise; and**
- (d) whether the Government proposes to make any special arrangement for time-bound verification of such disputed land records and to ensure that eligible citizens receive the benefits of the schemes and if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

- (a) to (d): 'Land' and 'Colonization' are State subjects. Therefore, matters relating to land records, entries in revenue records, urban planning, building bye laws and approval of building plans are within the jurisdiction of the respective State Governments/Union Territory Administrations. Such data is not maintained Centrally.**

The Ministry of Housing and Urban Affairs has not received any report from State Government regarding denial of approvals for building construction or benefits under housing schemes including PMAY-U/ PMAY-U 2.0 on account of Waqf Board entries in land records in the urban areas of the Marathwada region.
